



తెలంగాణ రాజపత్రము
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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 23rd July, 2019 and the said assent is hereby first published on the 24th July, 2019 in the Telangana Gazette for general information:-

ACT No. 7 OF 2019.

**AN ACT TO AMEND THE TELANGANA STATE
COMMISSION FOR DEBT RELIEF (SMALL
FARMERS, AGRICULTURAL LABOURERS AND
RURAL ARTISANS) ACT, 2016.**

Be it enacted by the Legislature of the State of Telangana in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) (Amendment) Act, 2019.

Short title
and
commence-
ment.

(2) It shall be deemed to have come into force with effect from 24.06.2018.

Amendment of section 3. Act No.12 of 2016.

2. In the Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) Act, 2016, in section 3, in sub-section (2), for item (i), the following shall be substituted, namely,-

“(i) an eminent person having experience : Chairman.”
and expertise in the field of law/
agriculture/economic sector

Repeal of Ordinance 5 of 2019.

3. The Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) (Amendment) Ordinance, 2019 is hereby repealed.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.